

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**IA 5497/2023 IA 371/2024 In C.P. (IB)/960(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 24.04.2024**

NAME OF THE PARTIES:      **SREI EQUIPMENT FINANCE LTD V/s**  
**SMS LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 5497/2023 IA 371/2024 –**

1. Mr. Darshit Dave, Advocate a/w Ativ Patel, Advocate a/w Mr. Pawan Kulkarni, Advocate i/b AVP Partners appeared for Petitioner.
2. Mr. Vikram Nankani, Senior Counsel a/w Mr. Mehul Palera, Advocate Ms. Samiksha Parekh, Advocate appeared for the Corporate Debtor.
3. Learned Counsel for the Petitioner seeks some time to place on record affidavit. Time granted. Reply shall be filed after service of copy of affidavit to Respondent at least two days before the next date of hearing.
4. List these IAs' on **03.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**